No.PFG(1081)/2015-Ad.I Government of India/Bharat Sarkar Ministry of Corporate Affairs/Korporate Karya Mantralaya

'A' Wing, 5th Floor, Shastri Bhawan, New Delhi, the 16 March, 2015

OFFICE ORDER

Consequent upon his promotion to the post of Joint Director (OL) on ad hoc basis vide Department of Official Language, Ministry of Home Affairs' Office Order No.5/3/2014-OL(Service) dated 24.02.2015, Shri Bansi Lal Verma, an Officer of Central Secretariat Official Language Service (CSOLS) has assumed the charge of the post of Joint Director (OL) in the Ministry of Corporate Affairs w.e.f. the afternoon of 24th March, 2015 in PB-3 of ₹.15600-39100 plus Grade Pay of ₹.7600.

(Kshitish Kumar) Under Secretary to the Govt. of India

- 1. Shri Bansi Lal Verma, Joint Director (OL), Ministry of Corporate Affairs
- 2. The Pay and Accounts Officer, Ministry of Corporate Affairs, Paryavaran Bhawan, CGO Complex, New Delhi
- 3. Cash Section, Ministry of Corporate Affairs, New Delhi (2 copies)
- 4. PS to CAM
- 5. Office of Secretary/AS/JS(M)/JS(B)/JS(SP)/EA/Adviser (Cost)
- 6. General branch/Library/Vigilance Sections
- 7. Department of Official Language, Ministry of Home Affairs {Shri A.K. Singh, Director}, NDDC-II (New Delhi City Centre) Bhawan, B Wing, 4th Floor, Jai Singh Road, New Delhi 110 001 with reference to their OM No.5/3/2014-OL (Service) dated 24.02.2015
- 8. Department of Food & Public Distribution, Ministry of Consumer Affairs, Food & Public Distribution, {Shri Arun Kumar Singh, Under Secretary}, Krishi Bhawan, New Delhi with reference to their Office Order No.64/2015, dated 24.03.2015. It is also requested that the Service Book and LPC of the officer may be furnished to this Ministry at the earliest
- 9. e-Governance cell to place it on MCA website under the 'New Appointments' column
- 10. All other officers/Sections in the Ministry of Corporate Affairs
- 11. Service Book of the Officer
- 12. Hindi Section for translation
- 13. Guard File

(Kshitish Kumar) Under Secretary to the Govt. of India

STA (RC)